

**IN THE NATIONAL COMPANY LAW TRIBUNAL,  
NEW DELHI COURT III**

**Item No. 305**

IA-319/2024

In

IB-655(ND)/2022

**IN THE MATTER OF:**

M/s. Piramal Capital & Housing Finance Ltd.

**.....APPLICANT/PETITIONER**

**Vs**

Paresh Rastogi

**.....RESPONDENT**

**SECTION**

**U/s 95(1) of IBC, 2016**

**Order delivered on 07.02.2024**

**CORAM:**

**SHRI BACHU VENKAT BALARAM DAS, HON'BLE MEMBER (JUDICIAL)**

**SHRI ATUL CHATURVEDI, HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the FC : Mr. Gursat Singh and Mr. Pranav Khanna, Advs.

For the RP : Mr. Vishal Ganda, Adv, Ms. Devina Bhandari, Adv,  
Ms. Tanya Hasija, Adv.

For the Respondent : Ms. Swastika Kumari, Advocate

**ORDER**

**IA-319/2024:-**

Mr. Ganda, Learned Counsel appearing for the Resolution Professional shall serve a copy of the report under Section 99 of the Code to the Learned Counsel appearing for the Respondent/Personal Guarantor during the course of the day. The Respondent/Personal Guarantor shall file a response to the report within three days.

List the matter on **16.02.2024**.

Sd/-

**(ATUL CHATURVEDI)  
MEMBER (TECHNICAL)**

Sd/-

**(BACHU VENKAT BALARAM DAS)  
MEMBER (JUDICIAL)**

Shammy  
07.02.2024